

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
CP 35/241-242/PB/2022

IN THE MATTER OF:

Flovel Hydro Technologies Pvt Ltd. & anr	...	Applicant/Petitioner
Vs		
Mecamidi HPP India Pvt Ltd & Ors.	...	Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 02.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Mr. Sudhir K. Makkar, Sr. Adv., Mr. Anirudh Wadhwa, Mr. Kanishk Garg, Mr. Rahul Mohan, Ms. Saumya Gupta, Advs. in Cont. Pet. No. 5 of 2022
For Respondent	:	Mr. Ankur Goel, Mr. Saket Singh, Adv. for Alleged Contemnors No. 1 to 4.
For GH Energy	:	Mr. Nakul Mohta and Bharat Monga for GH Energy CP No. 35 / 2022

ORDER

Ld. Counsels for the parties appeared.

The appeal against the order dated 01.02.2024 passed by this Tribunal is pending before the Hon'ble NCLAT and the next date of hearing is 20.05.2024. Parties sought another date.

List the matter again **on 04.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)